

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/1636/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Duvelu Vero, District & Sessions Judge,
Wokha,
Nagaland.

Dated Guwahati, 27th February, 2023.

Sub:- **Earned Leave.**

Ref:- D&SJ/WHK/HC/LVE/2023 Dated 22.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **Earned leave for thirty days from 23.02.2023 to 24.03.2023** (Suffixing 25.03.2023 & 26.03.2023), subject to submission of her Leave Admissibility Report and application in the prescribed format in the Registry of Gauhati High Court, Kohima Bench, Nagaland. Further, you have been asked to hand over charge to the next senior most Judicial officer at the station for the aforesaid days.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/1637-1638/A, dated , 27-02-2023

Copy to:

1. The Registrar, Gauhati High Court, Kohima Bench, Nagaland.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Sd/-